

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).32485/2024

(Arising out of impugned final judgment and order dated 05-02-2024 in WB No. 305/2020 passed by the High Court Of Judicature At Allahabad)

STATE OF U. P. & ORS.

Petitioner(s)

VERSUS

RAMVEER & ORS.

Respondent(s)

(IA No.188609/2024-CONDONATION OF DELAY IN FILING and IA No.188610/2024-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s).40292/2024

(IA No. 203558/2024 - CONDONATION OF DELAY IN FILING, IA No.203556/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 203557/2024 - EXEMPTION FROM FILING O.T., IA No.208430/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-09-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. S.R Singh, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

Mr. Manoj K. Mishra, AOR
Mr. Himashu Shekhar Tripathi, Adv.
Mr. Umesh Dubey, Adv.
Mr. Mithilesh Kumar Mishra, Adv.
Ms. Madhulika, Adv.
Ms. Vuzmal Nehru, Adv.
Mr. Amulya Dev, Adv.

For Respondent(s) Mr. Gagan Gupta, Sr. Adv.
Mr. Devvrat, Adv.
Ms. Harshita Sharma, Adv.
Ms. Charu Sangwan, AOR
Mr. Nitin Jain, Adv.

Mr. Rishi Sehgal, AOR
Mr. Sanjay Rohatgi, Adv.
Mr. Himanshu Ahuja, Adv.
Mr. Ravi Prakash, Adv.

Mr. Manish Tiwari, AOR
Mr. Abhishek Kumar Chaubey, Adv.
Mr. Nihar Ranjan Singh, Adv.
Mr. Rk Tanwar, Adv.
Mr. Rs Janwa, Adv.

Dr. A.P. Singh, Adv.
Mr. V.P. Singh, Adv.
Ms. Richa Singh, Adv.
Ms. Pratima Rani, Adv.
Mr. Sadashiv, AOR

UPON hearing the counsel the Court made the following
O R D E R

Diary No(s).32485/2024

1. Delay condoned.
2. Issue notice, returnable on 22.11.2024.
3. Ms. Charu Sangwan, Mr. Rishi Sehgal & Mr. Manish Tiwari, AOR accept notice on behalf of respondent nos.1 to 3 respectively.
4. The respondents may file their counter affidavit within four weeks.
5. The parties are directed to maintain *status quo* at the site till further orders.

Diary No(s).40292/2024

6. Delay condoned.
7. Issue notice, returnable on 22.11.2024.
8. Mr. Rishi Sehgal and Ms. Charu Sangwan accept notice on behalf of respondent nos.7 to 8 respectively.
9. Other respondents may be served through dasti notice for the date fixed. The served respondents may file their counter affidavit within four weeks.

10. The parties are directed to maintain *status quo* at the site till further orders.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR